

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**50/241-242/PB/2018**

**IN THE MATTER OF:**

Sh. Anshuman Rai & Ors.

.... Applicant

v.

M/s. Heritage Hospitals Limited & Ors.

.... Respondent

**Order under Section 241-242 of the Companies Act**

**Order delivered on 28.03.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the Petitioner/Applicant :

Mr. Virender Ganda, Sr. Adv.  
Mr. Nikhil Jain, Mr. Sunit Malhotra,  
Mr. Yogendar, Ms. Aastha Trivedi, Advocates

Ms. Manta Rajput, CS

For the Respondent :

Mr. Himanshu Vij, Mr. Yashwardhan  
P. Singh, Advocates for R-2

Ms. Ridhima Gulati, Advocate for R-6  
Mr. Krishnedu Datta, Ajay Kumar Singh, Advs. for  
R-6

**ORDER**

**C.A. No. 249(PB)/2018**

Notice of the application be issued for the date fixed.

Reply be filed before the next date of hearing with a copy in advance to the other side.

List for arguments on 04.04.2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**